

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:7683
ANSWERED ON:16.05.2000
LAW ON PRISONS
SU THIRUNAVUKKARASAR

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether National Human Rights Commission has recommended for the enactment of a uniform and consolidated law on prisons in place of outdated Act;
- (b) if so, whether the Government are contemplating to enact a new Act;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI I.D. SWAMI)

(a): Yes, Sir.

(b)to(d): `Prisons` being a State subject as per the Constitution of India, it is within the power of the State Governments to enact or amend the laws on Prisons. The Central Government has, however, prepared a draft Model Prison (Management) Bill and circulated the same to all the State Governments.